NATIONAL COMPANY LAW TRIBUNAL PRINCIPAL BENCH NEW DELHI

C.P NO. 126(ND)/2016 CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

SH. S. K. MOHAPATRA Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.10.2016

NAME OF THE COMPANY:

Mr. C.M Narula

V/s

M/s. CMD Pardesi Developers Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 241/242

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

1. NISHANT PIYUSH (ADV) & FOR PETITIONER NISLant

2. DINHAR TAKIAR (ADV) & FOR REST NO 1 TO 3

Rakesh Khanna For Rest NO 1 TO 3

4. Sanjaev Sanswat Jor Resp. No. 4.

5. K. Datta (Adv)

6. Sanjana Saddy

Chantan Parantan

We have heard the submission of Respondents 1 to 4 on the preliminary objection on the maintainability of the Company Petition. We however find that filing of reply would be necessary. Mr. Khanna, ld. Counsel for Respondent No.1 to 3 seeks time to file detailed reply. Let the reply be filed within two weeks with a copy in advance to the counsel opposite. Rejoinder, if any, be filed within a week thereafter with a copy in advance to the counsel opposite.

List for arguments on the preliminary objection on 18.11.2016.

[CHIEF JUSTICE M.M. KUMAR]
PRESIDENT

[S.K. MOHAPATRA] MEMBER[T]

20.10.2016 [ravi]